

ITEM NO.804

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SIA NO. 81464/2023 AND IA NO. 81494/2023 in
Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(For impleadment and directions)

Date : 15-05-2023 These applications were mentioned today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAHMr. A.D.N. Rao, Sr. Adv. (AC)
Ms. Aprajita Singh, Sr. Adv. (AC)Mentioned By : Mr. S.S. Ray, Adv.
Ms. Rakhi Ray, AOR
Mr. Manu Monga, Adv.UPON hearing the counsel the Court made the following
O R D E RIA NO. 81464/2023 AND IA NO. 81494/2023

Taken on Board.

I.A. No. 81464/2023 for impleadment is allowed.

IA. NO. 81494/2023

The prayer made is for directions to registering authorities to register BS VI compliant diesel vehicles having seating capacity of more than 7 plus 1 persons, coaches and buses which are stated to the required for G-20 Summit.

Learned Amicus Curiae states that there appears to be no impediment to the requirement of registration as the directions passed earlier by NGT did not relate to BS VI vehicles.

In view of the aforesaid the prayer as made is allowed.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[RANJANA SHAILLEY]
COURT MASTER (NSH)